

The Government must seriously consider the phasing of the repayment of loans and interests in particular besides other financial and industrial issues. The Government must also issue directions to the financial institutions to treat the industries located in these areas as a special case on a separate footing.

It is requested that a small Committee must be appointed by the Government to take care of the small industries and also it can quickly go into the whole question and suggest a package of concessions to enable these industrial units to tide over the present unusual and difficult situation.

This is very essential and urgent since the above three regions, the Terai areas of UP, Punjab and Kashmir were by and large peaceful earlier. But now particularly after the coming of Punjab terrorists into the Terai area, the industrial growth has become impossible in that area. The Government should therefore encourage the industries to come up in these backward and far flung areas.

SHRI SRIBALLAV PANIGRAHI (Deogarh): Mr. Deputy Speaker, Sir, first I must thank you for calling me at last.

MR. DEPUTY SPEAKER: In return I should thank you if you were to stick to him.

SHRI SRIBALLAV PANIGRAHI: Sir, a serious and disturbing thing had happened in Orissa. The Orissa Lok Pal and Lok Ayukt Act 1970, which received the Presidential assent in 1971, had been all of a sudden repealed by the Orissa Government by an Ordinance promulgated by the Governor, as you know, on 15th last, within two days this is important—of the adjournment of the State Assembly. The State Assembly met on 11th 13th July. Within two days of the adjournment of the State Assembly, there was an Ordinance promulgated repealing the Lok Pal and Lok Ayukt Act.

Before the Lok Pal, serious allegations

of corruption involving three Cabinet Ministers were pending. And similar allegations of impropriety and also corruptions against other dignitaries were pending. The entire political leadership and the people who are in power were upset by the impartial way the Lok Pal was discharging its duty.

Such repealing of the Act is unethical and undemocratic. I believe since it is in the Concurrent List, it receives the President's assent, without referring to the Government of India.

Without President's permission, repealing of this Act is unconstitutional and illegal. Thus it is very much ill intended. I would request the Government of India, particularly the Minister of State in the Ministry of Parliamentary Affairs, who is present here, to look into it. They should intervene and see that the Constitutional propriety and democratic principles are upheld in this country. (Interruptions). It is a serious matter.

(Interruptions)

SHRI GUMAN MAL LODHA : It is a serious matter. The institution of Lok Pal is very important. (Interruptions)

SHRI SRIBALLAV PANIGRAHI: This is a very serious matter. The hon. Minister should respond and something should be done. (Interruptions).

SHRI RANGARAJAN KUMARAMAN-GALAM: Sir, I agree that the point raised by the hon. Members is a serious one. I will definitely ask the concerned Minister to look into and get the information. We will then see whether it is Constitutional impropriety or illegality whatever it is. We will keep them informed.

SHRI V. DHANANJAYA KUMAR (Mangalore): I would like to draw the attention of the Government to a reported information that a number of senior IAS officers in Karnataka have asked for repatriation. A statement has been issued by the hon.

Minster, Shrimati Margaret Alva, who is also in-charge of the Administrative Reforms. She has said that a number of officials have asked for repatriation. The administrative machinery has collapsed. The developmental activities have come to a standstill. There is a reason for this. The then Chief Secretary, * who was a

MR. DEPUTY SPEAKER: Mr. Dhananjaya Kumar, firstly you please do not take the names. Please be brief. It is already 1.20. P.M. Suppose, the chance is not given, you go with unrest and if the chance is given, you do not stop delivering speech. This is not fair. You should know the limitations.

SHRI V. DHANANJAYA KUMAR: This is a very important matter. The then Chief Secretary was first transferred and then he was kept under suspension. The Central Administrative Tribunals uphold his plea and gave a direction to the Government of Karnataka to reinstate him in the post of Chief Secretary. Even the Government of India issued a direction but it was disobeyed. He was allowed to retire as it is. Then the new man was appointed. The new officer had just two months, time to retire. But, before two months he was asked to go on leave. The Law Secretary had two months time to retire. (Interruptions). It is a Karnataka matter. It is a very serious matter.

SHRI RANGARAJAN KUMARAMANGALAM: Posting of IAS officers is a State matter.

SHRI V. DHANANJAYA KUMAR: They are asking for repatriation. (Interruptions)

MR. DEPUTY SPEAKER: They want to come back to Delhi.

SHRI V. DHANANJAYA KUMAR: The honest officials are not allowed to discharge their functions properly. (Interruptions)

MR. DEPUTY SPEAKER: You say that the administration is collapsing.

SHRI V. DHANANJAYA KUMAR: The Law Secretary had two months' tenure and was asked to go on leave.

MR. DEPUTY SPEAKER: What answer do you expect from the Central Government?

SHRI V. DHANANJAYA KUMAR: I am coming to that (Interruptions) I do not know whether the hon. Minister Shri Rangarajan Kumaramangalam knows about it or not. Recently the Chief Minister, Shri Bangarappa came to Delhi and the Prime Minister asked him:.....

.....
This may be a box item for the newspaper.

MR. DEPUTY SPEAKER: This will not go on record. Shri Dhananjaya Kumar, you tell what you want the Central Government to handle. Do not tell all these things.

SHRI V. DHANANJAYA KUMAR: This is a reported matter that Indian Administrative Service.....

MR. DEPUTY SPEAKER: There may be 101 matters. You tell the administration of Karnataka has collapsed.

SHRI V. DHANANJAYA KUMAR: I have already submitted that. It may be on account of the whimsical attitude of the Chief Minister- who, of course, now is on a world-wide tour. I do not know.

MR. DEPUTY SPEAKER: Mr. Dhananjaya Kumar; you are just going out of the way.

SHRI V. DHANANJAYA KUMAR: The person who is supposed to be in-charge of the administrative functions of the State, without making proper arrangements, goes on a world-wide tour.... (Interruptions).

The Education Minister of Karnataka has recently given a statement that*

MR. DEPUTY SPEAKER: Nothing will go on record. Shri Dhananjaya Kumar, you are going out of the way.

(Interruptions)

MR. DEPUTY SPEAKER: You say that the administration in Karnataka is collapsing. That is sufficient. You need not go into what has been stated by the Education Minister. It is wrong. After all, you have to function within the limitation of rules and regulations.

(Interruptions)

SHRI V. DHANANJAYA KUMAR: Sir, the hon. Minister Shri Kumaramangalam is here. The hon. Minister, Shrimati Margaret Alva gives a statement that a serious situation has developed where senior officers are asking for repatriation. *(Interruptions)*

MR. DEPUTY SPEAKER: Thank you very much. You said that the administration in Karnataka is collapsing. You have made a very nice contribution and brought it to the notice of the Central Government.

(Interruptions)

SHRI V. DHANANJAYA KUMAR: When the Government in Karnataka fails, the Central Government will have to come to our rescue. Only Central Government can save Karnataka. Who else will come to the rescue of the people of Karnataka? *(Interruptions)*

MR. DEPUTY SPEAKER: Yes. You have brought the issue to the notice of the Central Government to a great extent.

(Interruptions)

SHRI V. DHANANJAYA KUMAR: I would make a demand that the hon. Prime Minister make his stand very clear whether he would like to save Karnataka or not. *(Interruptions)*

SHRI MRUTYUNJAYA NAYAK (Phulbani): Sir, there are other Members and

Cabinet Ministers from Karnataka to look after the interests of Karnataka. *(Interruptions)* He is making such awkward allocations against the Chief Minister. It is not correct. *(Interruptions)*

MR. DEPUTY SPEAKER: Shri Dhananjaya Kumar, supposing I had adjourned the House at one O'Clock, many Members would have gone with unrust. For 3-4 days you are not able to ventilate your grievances.

(Interruptions)

MR. DEPUTY SPEAKER: Please resume your seat. When I am going a little out of the way and allowing Members, you should respect it and nobody should mistake it. If a chance is given, Members go on speaking. At exactly the stroke of one O'Clock the next business could have been taken up as the Question Hour ends at 12.00 O'Clock. You should know your limitations.

SHRI V. DHANANJAYA KUMAR: Let me complete.

MR. DEPUTY SPEAKER: Your sentence is complete. Please resume your seat.

(Interruptions)

MR. DEPUTY SPEAKER: This is how those who speak for long time miss the train many times and those who cut short will get time.

SHRI RANGARAJAN KUMARAMANGALAM: Sir, I do not know whether he likes the Chief Minister or dislikes him.

SHRI V. DHANANJAYA KUMAR: It is your liking that is important. My liking is not taken into account. A corrupt officer is made Chief Secretary against whom C.B.I. is making investigation. There are charges pending against him. *(Interruptions)* My liking is not taken into account. It is the liking of the Government of India and it is the liking of the hon. Prime Minister. I would like the hon. Prime Minister to make his stand very

Masjid Dispute
clear whether he is going to improve the situation in Karnataka and whether he would help Karnataka or not.

MR. DEPUTY SPEAKER: Now nothing will go on record. Please resume your seat. You have raised the issue sufficiently. Now Shri V.S. Vijayaraghavan.

(Interruptions) *

[Translation]

**SHRI V.S. VIJAYARAGHAVAN (Palakkad): Mr. Deputy Speaker, I am raising a very important matter. There was a severe landslide on 5th July, in Kizhakancherry Panchayat in Palakkad district. The total loss is estimated to be about Rs. 70 lakhs. At 12 places within a radius of 3 square kilometres in Palakkuzhy, Tendillus and Atikalkund landslide have occurred resulting in heavy losses. 7 houses have been completely damaged and 22 houses partially damaged. More than 30 families have been shifted to other places. The Agricultural Department has estimated that different crops in 150 hectares of land are damaged. These crops include banana, paddy coconut, rubber, ginger, cardamom. Besides, bridges and culverts too have been damaged. Due to the landslides, this area remained isolated. The people affected need to be helped immediately.

I would, therefore, request that central assistance should be rushed immediately and a study team should be sent to make an on-the-spot study.

SHRI RAM PRASAD SINGH: (Bikramganj): Mr. Deputy Speaker, Sir, through you, I would like to draw the attention of the hon. Minister of Railways to the irregular train services between Gaya and Varanasi. The trains at this route run always late. Only two trains have been in operation for a long time due to which the passengers have been facing a lot of inconvenience.

*Not recorded.

**Translation of the speech originally delivered in Malayalam

Message from 650

Rajya Sabha

In view of the difficulties being faced by the passengers, I would like that an electric motive unit between Gaya and Varanasi may be introduced as is running between Kayol and Banaras so that the inconvenience being caused to the passengers may be removed. Both the places are of religious as well as commercial value. But due to lack of adequate number of trains, the passengers have to face a lot of inconvenience and have to travel by Grand Trunk Road, which is quite expensive. Therefore, I would urge the Central Government to start EMU Services between Gaya and Varanasi.

SHRI RAM TAHAL CHOUDHARY (Ranchi): Mr. Deputy Speaker, Sir, the total population of Ranchi city in Bihar is about nine lakhs. People go to Calcutta and Bombay via Ranchi. But despite it being a big city there is no bypass in Ranchi city. I have drawn the attention of the Government to this subject time and again, but the Government has done nothing than giving assurances. Accidents take place in the city due to lack of bypass roads. It usually creates a lot of difficulty. I would like the Government to construct a by pass road in Ranchi at the earliest.

13.28 hrs

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:-

- (i) "In accordance with the provisions of rule III of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Indo-Tibetan Border Police Force Bill, 1992, which has been passed by the Rajya Sabha at its sitting held on the 16th July, 1992."